

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2765/2016

New Delhi, this the 9th day of December, 2016.

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Sh. Brij Bhushan Sharma, 58 yrs,
S/o. Late Sh. Jagdish Sharma,
R/o. 180, State Bank Nagar,
Paschim Vihar,
New Delhi-110 063.

.....Applicant

(By Advocate : None)

Versus

Delhi Development Authority,
Through Vice Chairman,
Vikas Sadan, I.N.A,
New Delhi.

.....Respondent

(By Advocate : Ms. Sriparna Chatterjee)

O R D E R

Justice M. S. Sullar, Member (J)

As is evident from the record that nemo had appeared on behalf of the applicant on 30.11.2016, when this Original Application (O.A) was listed for hearing. Consequently, in the interest of justice, the case was adjourned for today, for arguments.

2. Today again, as nobody is appearing on behalf of the applicant, to argue this matter despite repeated calls, so, we have no option but to dismiss the instant O.A in default.

3. Therefore, the instant O.A is hereby dismissed in default, on account of non-prosecution.

(P. K. Basu)
Member (A)

(Justice M. S. Sullar)
Member (J)
09.12.2016

/Mbt/